

(1) (b) of Section 394 of the Companies Act, 2013:—

- (a) Annual Report and Accounts of the Patna Metro Rail Corporation Limited (PMRCL), Patna, Bihar for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Corporation.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (a) above.

[Placed in Library. See No. L.T.9164/17/23]

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### STATEMENT OF THE COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

**श्री कामाख्या प्रसाद तासा** (असम): महोदय, मैं गृह मंत्रालय से संबंधित 'नई दिल्ली नगरपालिका परिषद् (एनडीएमसी) में अनुसूचित जातियों और अनुसूचित जनजातियों के लिए आरक्षण और उनका नियोजन' विषय पर अनुसूचित जातियों और अनुसूचित जनजातियों के कल्याण संबंधी समिति के पांचवें प्रतिवेदन (सत्रहवीं लोक सभा) में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की गई कार्रवाई के संबंध में समिति के सोलहवें प्रतिवेदन (सत्रहवीं लोक सभा) के अध्याय-1 में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की गई अंतिम कार्रवाई को दर्शाने वाले विवरण की एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूँ।

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### REPORT OF STUDY VISIT OF THE COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

**श्री कामाख्या प्रसाद तासा** (असम): महोदय, मैं 11 जनवरी, 2023 से 16 जनवरी, 2023 तक अनुसूचित जातियों और अनुसूचित जनजातियों के कल्याण संबंधी समिति के पणजी, भुवनेश्वर और रायपुर के अध्ययन दौरे प्रतिवेदन की एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूँ।

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### REPORT OF THE COMMITTEE ON PUBLIC UNDERTAKINGS

**डा. अनिल जैन** (उत्तर प्रदेश): महोदय, मैं '2020 के प्रतिवेदन सं. 18 के नियंत्रक महालेखापरीक्षक लेखा परीक्षा पैरा सं. 5.1 के आधार पर इंडिया इन्फ्रास्ट्रक्चर फाइनेंस कंपनी

लिमिटेड (आईआईएफसीएल) से संबंधित सड़क परियोजनाओं को ऋणों की समीक्षा' विषय पर सरकारी उपक्रमों संबंधी समिति (सत्रहवीं लोक सभा) के उन्नीसवें प्रतिवेदन की एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूँ।

## REGARDING NOTICES RECEIVED UNDER RULE 267 FROM SEVERAL MEMBERS

MR. CHAIRMAN: Hon. Members, I have received 14 notices under Rule 267. Nine notices have been received from the Indian National Congress Members — Shri Pramod Tiwari, Shrimati Ranjeet Ranjan, Shri Kumar Ketkar, Shri Syed Nasir Hussain, Dr. Amee Yajnik, Shri Akhilesh Prasad Singh, Shrimati Jebi Mather Hisham, Shri Neeraj Dangi, and Shri Mukul Wasnik — to discuss the Government's failure to constitute a Joint Parliamentary Committee to investigate the charges of corporate fraud, political corruption, stock market manipulation, and financial mismanagement against the Adani Group.

Shri Elamaram Kareem and Shri Binoy Viswam have raised demand for a high-level inquiry, monitored on day-to-day basis, by the hon. Supreme Court of India on a JPC to know the truth behind the allegations made in Hindenburg Report against M/s. Adani Enterprises and other companies of his group, endangering people's deposit in LIC, SBI, and other banks. Shri Sanjay Singh - To discuss the Government's questionable role in promoting business interest of M/s. Adani Group of Companies; Shri Sandosh Kumar P — Demand for constitution of JPC to probe into the allegations made by Hindenburg Research against Adani Group of Companies regarding stock manipulation and accounting frauds. Shri Shaktisinh Gohil...

SHRI SHAKTISINH GOHIL (Gujarat): Should I start, Sir? ..(*Interruptions*)..

MR. CHAIRMAN: Please sit down. Shri Shaktisinh Gohil - Demand for discussion on Z-plus security given to Shri Kiran Patel and his entry into areas prohibited for civilians. Even a senior Member acted this way! You are a very senior Member. ...(*Interruptions*)...

SHRI SUKHENDU SEKHAR RAY (West Bengal): Sir, you have mentioned the holy name repeatedly. ...(*Interruptions*)...

MR. CHAIRMAN: Would the hon. Member elaborate? I have not been able to understand what the hon. Member seeks to communicate. ...(*Interruptions*)...